

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 333

IA-343/2021, IA-4349/2021, IA-3708/2021, IA-1886/2020, IA-1640/2020,
CA-872/2019

IN
IB-889(ND)/2019

IN THE MATTER OF:

M/s. Sonal Anand Petitioner/Applicant
Vs.
M/s. International Trenching Pvt. Ltd. Respondent

Order u/S. 9 of Insolvency & Bankruptcy Code (IBC), 2016.

Order delivered on 12.04.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the HDFC Bank : Ms. Richa Sandilya, Ms. Bhavna Vijay, Advs.
For the ASREC : Ms. Chandni Sadana, Adv.
For the Respondent : Adv. Abhishek Awasthi, Adv. Rajesh Rai and Adv.
Rohan Rai For Respondents 3 & 4 in I.A. No.
3708/2021 and for Respondent 3 in CA no.
872/2019
For the Liquidator : Mr. Rachit Ranjan, Adv.

ORDER

Due to paucity of time, the matter is adjourned as directed by
Hon'ble Members.

List the matter on **14.05.2024.**

-Sd-
(COURT OFFICER)